

440 *Calling Attention to* [RAJYA SABHA]
public

the matter of urgent
importance

यह है कि इसका टेस्ट दोबारा से होना चाहिए। मैं हेल्थ मिनिस्टर से विनती करना चाहता हूँ कि वह टेस्ट दोबारा से हो। जिस डॉक्टर और अन्य लोगों ने यह काम किया है, उनके खिलाफ ऐक्शन लेना चाहिए। क्योंकि यह कड़ा उतरवाना बहुत बड़ी बात है, लेकिन वहाँ पर बच्चों के कड़े उतरवा दिए गए। हेल्थ मिनिस्टर जी यहाँ पर नहीं बैठे हैं, दूसरे मंत्री जी हैं, मेरी उनसे विनती है कि उनके खिलाफ ऐक्शन लें और इक्वायरी कराकर दोबारा से टेस्ट लिया जाए। जो बच्चे उस टेस्ट में नहीं बैठ सके हैं, उनका दोबारा से टेस्ट होना चाहिए। धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you.

SHRI RAVI SHANKAR PRASAD: Sir, we all associate with this issue.
...(Interruptions)...

श्री रवि शंकर प्रसाद (बिहार): उपसभापति जी, मैं स्वयं को इससे सम्बद्ध करता हूँ।

श्रीमती माया सिंह (मध्य प्रदेश): उपसभापति जी, मैं स्वयं को इससे सम्बद्ध करती हूँ।

श्री अजय संचेती (महाराष्ट्र): उपसभापति जी, मैं स्वयं को इससे सम्बद्ध करता हूँ।

श्री बलवीर पुंज (ओडिशा): उपसभापति जी, मैं स्वयं को इससे सम्बद्ध करता हूँ।

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, I associate with the views expressed by the hon. Member. ...(Interruptions)... Sir, I am also wearing a *kara*. Should I take it out when I enter the Parliament? What is this going on. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Calling Attention to matter of urgent public importance. ...(Interruptions)... Dr. Maitreyan.

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

The situation arising out of repeated attacks on Indian fishermen by Sri Lankan Navy

DR. V. MAITREYAN (Tamil Nadu): Sir, I beg to call the attention of the Minister of External Affairs on the situation arising out of repeated attacks on Indian fishermen by Sri Lankan Navy.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID): Sir, I rise to respond to the Calling Attention Notice regarding repeated attacks on

Tamil Nadu fishermen by Sri Lankan Navy. I am grateful to the hon. Member for having raised this very important issue of concern that we share with the House and with the hon. Member. ...*(Interruptions)*...

SHRI Y.S. CHOWDARY (Andhra Pradesh): Sir, the Andhra issue in the Zero Hour has... ...*(Interruptions)*...

SHRI SALMAN KHURSHID: Sir, at the outset, I would like to.. ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: This is not the way, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is your problem? ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: Sir, the Andhra Pradesh matter has to be discussed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What can I do about Andhra Pradesh problem?

SHRI Y.S. CHOWDARY: Nothing is in action. ...*(Interruptions)*... If a person is.. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Chowdary ji, what are you doing? ...*(Interruptions)*... You can give notice. Why don't you give notice? ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: I am sorry, we have given notice. ...*(Interruptions)*...

SHRI K.C. RAMESH(Andhra Pradesh): Sir, we have given notice. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You can renew the notice tomorrow. ...*(Interruptions)*... Today, us ten mentions are over. ...*(Interruptions)*... I have already taken up the next item.*(Interruptions)*... Why do you disturb Chowdary ji? ...*(Interruptions)*... Please.

SHRI Y.S. CHOWDARY: But, Sir, our notice is there. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You renew your notice. ...*(Interruptions)*... You can give notice tomorrow. ...*(Interruptions)*... Mr. Chowdary, today, it is not possible. ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: No, Sir. ...*(Interruptions)*... The commitment given by.. ...*(Interruptions)*... That is not happening. ...*(Interruptions)*...

442 *Calling Attention to* [RAJYA SABHA] *the matter of urgent*
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1.00 P.M.

SHRI K.C. RAMESH: Sir, you know the situation there. We have given notice today. *...(Interruptions)...* You are not allowing us. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: It is not possible today. *...(Interruptions)...*

SHRI Y.S. CHOWDARY: I am sorry, Sir. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You can renew the notice tomorrow. *...(Interruptions)...*

SHRI Y.S. CHOWDARY: One of our Members has resigned. *...(Interruptions)...* You are aware of that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I know your sentiments. I understand. But please give notice tomorrow. *...(Interruptions)...*

SHRI C.M. RAMESH: But, Sir, you are not allowing us to speak. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I cannot allow now. *...(Interruptions)...* You are unnecessarily interrupting. *...(Interruptions)...* There is no time. *...(Interruptions)...* Now, you sit down. The Minister may kindly continue please. *...(Interruptions)...*

SHRI C.M. RAMESH: This is not the way. We are sorry, Sir. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no, don't do this. *...(Interruptions)...*

SHRI Y.S. CHOWDARY: This is not the way, Sir. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Why do you do this? *...(Interruptions)...* You give a notice tomorrow. *...(Interruptions)...* You give a notice tomorrow. *...(Interruptions)...* I am asking you to give a notice tomorrow. *...(Interruptions)...* Why don't you cooperate? This is the problem of Tamil Nadu fishermen. *...(Interruptions)...* They are our own brothers. *...(Interruptions)...* Don't you think that this subject is very important? *...(Interruptions)...* You listen to me for one minute. *...(Interruptions)...* Mr. Chowdary, you listen to me for one minute. *...(Interruptions)...* Listen to me for one minute. *...(Interruptions)...* Your problem is very serious, sentimental and emotional. I understand that. Likewise, the problem of Tamil Nadu fishermen is also equally important. You allow that. *...(Interruptions)...* Why don't you do that? *...(Interruptions)...*

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, adjourn the House for lunch. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, you go. ...*(Interruptions)*... Now, you go. This is too much. ...*(Interruptions)*... You See, they have given notice late, at 10.12 a.m. Notices will be considered only if they are received before 10.00 a.m. ...*(Interruptions)*... You give notice for tomorrow. ...*(Interruptions)*... I may be forced to adjourn the House. ...*(Interruptions)*... This subject is also very important. ...*(Interruptions)*...

SHRI D. RAJA: Sir, we have given notice on Calling Attention.

MR. DEPUTY CHAIRMAN: You also encourage them. ...*(Interruptions)*... You persuade them. What can I do? ...*(Interruptions)*... Calling Attention is equally important. ...*(Interruptions)*... What you are saying is not going on record. You know that. ...*(Interruptions)*... You go back. ...*(Interruptions)*... My problem is, if I adjourn the House, this Calling Attention cannot be taken up today.

DR. V. MAITREYAN: Having moved the Calling Attention, it can be taken up whenever the House assembles. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You also request them. ...*(Interruptions)*... Use your good office. ...*(Interruptions)*... Why don't you use your good office? ...*(Interruptions)*... Why don't you use your good office with these two gentlemen? ...*(Interruptions)*...

DR. V. MAITREYAN: Whenever the House assembles, this will be the first business. Otherwise, there will be no business. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What do I do, tell me? ...*(Interruptions)*...

DR. V. MAITREYAN: We have no problem in taking up this issue at 2 o'clock. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Rule says before adjournment. ...*(Interruptions)*... Maitreyanji, Rule says before adjournment for lunch. ...*(Interruptions)*... Am I correct? ...*(Interruptions)*... Chowdaryji, one minute. ...*(Interruptions)*... Mr. Maitreyan and Mr. Raja, Rule says that Call Attention should be completed before the House adjourns for lunch. ...*(Interruptions)*... That is the Rule. ...*(Interruptions)*...

444 *Calling Attention to public* [RAJYA SABHA] *the matter of urgent importance*

DR. V. MAITREYAN: Then don't adjourn for lunch. ...*(Interruptions)*...

SHRI MANI SHANKAR AIYAR(Nominated): Please don't adjourn for lunch. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am only asking hon. Maitreyanji, hon. Rajaji and others ...*(Interruptions)*... Why don't you prevail on this gentleman? ...*(Interruptions)*... What do I do? ...*(Interruptions)*... Hon. Members, I have an announcement to make.

RESIGNATION BY MEMBER

MR. DEPUTY CHAIRMAN: I have to inform hon. Members that the Chairman has received a letter from Shri Nandamuri Harikrishna, Member representing the State of Andhra Pradesh, resigning his seat in the Rajya Sabha. He has accepted the resignation with effect from 22nd August 2013.

MR. DEPUTY CHAIRMAN: The House is adjourned for half an hour.

The House then adjourned at seven minutes past one of the clock.

The House reassembled at thirty seven minutes past one of the clock,

[MR. DEPUTY CHAIRMAN in the Chair].

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE - Contd.

The situation arising out of repeated attacks on Indian fishermen by Sri Lankan Navy

MR. DEPUTY CHAIRMAN: Now, if the House agrees, we will continue with Calling Attention. ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, let them give a fresh notice for Zero Hour tomorrow. Let the House consider it on priority basis.

MR. DEPUTY CHAIRMAN: This is a suggestion by Dr. Maitreyan. ...*(Interruptions)*... You give a Zero Hour notice for tomorrow. I will request the Chairman to consider it. ...*(Interruptions)*...

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, this is an appeal by TDP Members because it is a very important issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will request the Chairman.